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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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New Delhi, the 12th February, 1981.

NOTIFICATION  
INCOME TAX

No.3842(F.No.398/4/81-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3656(F.No.398/2/80-ITCC) dated 10.9.80, the Central Government hereby authorises Shri K.P. MEENA, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date  
- 1 K.P. MEENA takes over charge as Tax Recovery Officer.

12.2.81  
29 hb  
25.8.81

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA.

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(B.B. JAINKA)

ASSISTANT DIRECTOR OF INSPECTION (RS&F).

\* SHARMA \*